BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 156/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.11.2017

Name of the Company:

Narmada Construction (Indore) Pvt Ltd.

V/s.

Agroh Infrastructure Developer Pvt. Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. ADITYA MEWARA

ABYOCATE

Narmada Construction &-

2. Alok Krishna Agnawal Adve

Advocate

3. Swapnesh Garg Advocate

Kunai & Vaishnau Advocal

(Indare) But. Etcl. Respondant

Respondantsesprend.

<u>ORDER</u>

Learned Advocate Mr. Aditya Mewara present for operational creditor/ petitioner. Learned Advocate Mr. Alok Krishna Agarwal with Learned Advocate Mr. Swapnesh Garg with Learned Advocate Mr. Kunal Vaishnav present for Respondent.

Application filed by the operational creditor under rule 44(2) r/w rule 11 of NCLT Rules, 2016.

Copy of application given to Respondents.

Heard arguments of both sides.

Rule 8 of Insolvency and Bankruptcy (Adjudicating Authority) Rules, 2016 enables this Authority to permit withdrawal of the application filed under rule 6 of the Rules before its admission.

Hence, petitioner is permitted to withdraw the application, without prejudice to his rights, if any.

In view of the order passed in IA 386/2017, CP(IB) 156/2017 is disposed of as withdrawn.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 27th day of November, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL